## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1411/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.12.2017

NAME OF THE PARTIES:

BPL Medical Technologies Pvt. Ltd.

V/s

Krishnai Hospital Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

Of Abbas Adv. for Mandriwala Responder

1/b Ranal Shah & G.

Sanjay & Why Adv.

For Rehhon Signature

Signature

Adv. for Mandriwala Responder

Mandriwala Responde

## ORDER CP No. 1411/ I&BP/NCLT/MB/MAH/2017

For the Corporate Debtor side has sought another adjournment on the ground that the Corporate Debtor would file Consent terms on the next date of hearing, at his request, list this matter on **18.12.2017** for reporting settlement failing which, the Petition will be dismissed on merits.

Sd/-

V. NALLASENAPATHY Member (Technical) Sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)